GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6699
ANSWERED ON:08.05.2013
LAND POOLING POLICY
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has approved a new land pooling policy recently and if so, the details thereof and the reasons therefor:
- (b) whether any time-frame has been fixed by the DDA to handover the developed land to the land owners and if so, the details thereof:
- (c) whether DDA proposes to keep a portion of the land to itself out of the total land developed and also charge development fee from the land owners for developing the land;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the others steps taken/being taken by the DDA to meet the city's growing demand for housing and urbanization?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

- (a): Yes, Madam. According to the information furnished by Delhi Development Authority (DDA), MPD-2021 modification regarding Land Pooling Policy has been approved. Comments/ suggestions from public have been invited through a Public Notice issued on 18.04.2013.
- (b): The time frame cannot be indicated at this stage.
- (c)and (d): The Policy envisages 40% land will be kept with DDA for land parcels above 20 Hectare and 60% for land parcels below 20 Hectare. The Development Fee as decided under the Policy shall be payable by the Land owner.
- (e): MPD 2021, provides a comprehensive policy to meet the growing demands of Housing and urbanization.